

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

A-LLAHABAD!

....

original Application No. 639 of 2002.

this the 31st day of May 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.

HON'BLE MR. S. DAYAL, MEMBER(A)

Smt. Vimla Rai, w/o U.N. Rai, R/o Raipura, District  
Ballia.

Applicant.

By Advocate : Sri S.K. Misra.

versus.

1. Union of India through the Secretary Ministry of Communication, Department of Posts, New Delhi
2. The Postmaster General, Gorakhpur Region, Gorakhpur.
3. The Asstt. Director Office of PMG, Gorakhpur.

Respondents

By Advocate : Sri R.C. Joshi.

O R D E R (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

By this application under Section 19 of the A.T. Act, 1985, the applicant has challenged the order dated 27.3.2002 (Annexure-2) by which the representation of the applicant has been rejected.

2. The applicant was engaged as substitute EDDA Raipura post office, District Ballia on the risk and responsibility of one Sri Jai Narain Rai. After Sri Jai Narain Rai came back and joined his original post, the engagement of the applicant was terminated. Aggrieved by which, he filed O.A. no. 1564/2001, which was disposed of by order dated 4.1.2002 giving a liberty to the applicant to make a representation to the P.M.G., Gorakhpur and with direction to the respondents to



decide the same within a period of two months by a reasoned and speaking order. In pursuance of the order of this Tribunal, the representation of the applicant has been considered in detail and has been rejected. After perusal of the order, we do not find any illegality. The applicant has no right to continue on the said post as the permanent incumbent came back and joined his original post. If any amount of pay has not been paid to the applicant, the applicant <sup>may</sup> ~~claims~~ for the same and if the claim is found due, the same should be paid to the applicant forthwith.

3. With the above directions, the O.A. stands disposed of without any order as to costs.

  
MEMBER (A)

  
V.C.

GIRISH/-